

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA No. 654/21,
COCP No. 7/2023
645/21, 2159/23, 587/21,
1780/23, 2931/23
IA(I.B.C)/788 (CH)2024
In

CP(IB) No. 135/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...Petitioner-Operational Creditor

Versus

Bharat Papers Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 19(2), 33(2), 60(5), 66(1), IBC 2016

Rule: 11 of NCLT 2016

Order delivered on 08.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Dr. Rajansh Thukral and Mr. Sidharth Thukral
Advocates

For the ex-promoters : Mr. Manish Jain, Ms. Divya Sharma, Ms. Krishna
Dayama and Manan Jain, Advocates

For the respondent No.1 : Mr. Rahul Dev Singh, Advocate

For the Respondent : Mr. Rajat Chopra and Mr. Sirat Sapra, Advocates
No.2 in IA
No.645/2021 & COCP
No.7/2023

ORDER

Priyanka
08.04.2024

**IA No. 654/21, COCP No. 7/2023, 645/21, 2159/23, 587/21, 1780/23
and 2931/23**

Heard the submissions made by the Ld. counsel for the RP. Let the matter be posted before the Regular Bench on 06.05.2024.

IA(I.B.C)/788 (CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the progress report along with 14th status report. The same is taken on record subject to just exceptions. Thus, *IA(IBC)No.788(CH)2024 is allowed.*

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)**